GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2964 ANSWERED ON:06.08.2015 Examination for Advocates Chinnaraj Shri Gopalakrishnan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government/Bar Council of India conducts examination for registered Advocate to continue practice in court of law; and
- (b) if so, the details and objectives thereof?

Answer

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) & (b) Yes, Madam. The Bar Council of India conducts the examination, in compliance with the Apex Court's observation in the SLP No. 22337 of 2008 in the matter of Bar Council of India Vs Bonnie FOI Law Collage & Ors. The purpose and objective of this examination is to set minimum standard for practice of law in India and assess the candidate's ability to practice law in India by examining his basic knowledge and analytical ability required to practice law in India. After coming into effect of the All India Bar Examination Rules, 2010, of the Bar Council of India, the Advocates who have obtained LL.B degree in the academic year of 2009-2010 onward and enrolled in the concerned State Bar Council, can practice in the Court of Law, after passing this examination. However, the Bar Council of India on the request of various Advocates, relaxed the condition, thereby, they are now allowed to practice for two years from the date of enrollment, with a condition that they should pass this examination within two years,